

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 78/MP/2013

Sub: Petition under Section 79 (1) (c) (d) and (f) of the Electricity Act, 2003 read with Regulations 24 and 211 of CERC (Conduct of Business) Regulations, 1999 for directions to the respondents/beneficiaries/DICs to perform the obligations under the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.

Date of Hearing : 23.5.2013

Coram : Dr. Pramod Deo. Chairperson
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A. S. Bakshi, Member (E.O.)

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents: : Bihar State Electricity Board, Patna & Others

Parties present : Shri M.G.Ramchandran, Advocate, PGCIL
Shri Mehender Singh, PGCIL
Shri N.K.Jain, PGCIL
Shri M.M.Mondal, PGCIL
Shri Mohit Shah, Advocate BSEB
Shri Sameer, APL
Shri S.Salva Kumar, G & K

Record of Proceedings

Learned counsel for the petitioner submitted that present petition has been filed for *inter-alia* seeking directions to all DICs availing services of ISTS network to make timely payment of the transmission charges towards tariff in compliance with the extant Regulations at first place, irrespective of pendency of any case disputing PoC mechanism etc. so that viability of ISTS network is not disturbed.

2. Learned counsel of the BSEB requested for time to file its reply.

3. After hearing the learned counsel of the petitioner, the Commission admit the petition and directed to issue notices to the respondents.

4. The Commission directed the petitioner to serve copy of the petition to the respondents immediately. The respondents were directed to file their replies by 17.6.2013 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 28.6.2013.

5. The petitions shall be listed for hearing on 9.7.2013.

By order of the Commission

**SD/-
(T. Rout)
Joint Chief Legal**